श्री य० ब० चव्हाण : What can I say? नहीं, लेकिन जब तक यह स्थिति है कि ऐसा थ्रोट नहीं है तो "नहीं है" ही कहना है । हम जो फैक्ट है उसी को फैक्ट कहना चाहिए, जो फैक्ट नहीं है वह कैसे हम कहे। ग्रागे, कल क्या होगा, तो यह कल देखने की बात है। हुआ तो क्या करना है ? हम कोई कमजोर कन्ट्री नही है कि किसी ने एड बंद की तो हम डर जाएंगे। ऐसी बात नही है। लेकिन जब तक उन्होने नहीं किया है तब तक मैने "ना" कहना ही ठीक है। हक़ीकत हक़ीकत है।

श्री गोडे मराहरि : ग्राम्स एड के बारे में सरदार स्वर्णसिंह कह सकते है। ग्राज की जो खबर है कि स्नाम्सं एड बंद है, उसके बारे में सरदार स्वर्ण सिह कह सकते हैं।

श्री मान सिंह वर्मा (उत्तर प्रदेश) : हम श्रापसे यही कहलवाना चाहते हैं जो श्रापने कहा।

श्री गोडे मुराहरि : सरदार जी बैठे हुए हैं। मै उनसे पूछना चाहता हू, श्राम्सं एड के बारे में बतलाएं।

THE Minister of **EXTERNAL** AFFAIRS/ विदेश मंत्री (SARDAR SWARAN SINGH): You cannot expect me to make a statement items which are not on the Agenda.

PAPERS LAID ON THE TABLE THE MYSORE STATE POLICE SERVICES (RECRUITMENT) (THIRD AMENDMENT) Rules, 1971.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL/ गृह मंत्रालय ग्रौर कामिक विभाग में राज्य मंत्री (SHRI RAM NIWAS MIRDHA): Sir, I beg to lay on the Table (i) a copy of the Government of Mysore Notification GSR No. 234, dated the 9th July, 1971, publishing the Mysore State Police Services (Recruitment) (Third Amendment) Rules, 1971, under clause (5) of article 320 of the Constitution read with clause (c)(iv) of the Proclamation, dated the 27th March, 1971, issued by the President in relation to the State of Mysore.

(ii) A copy of the Explanatory Memorandum (in English and Hindi) giving reasons for laying the above Notification before Parliament and also for not laying simultaneously the Hindi version thereof. [Placed in Library For (i) and (ii) See No. LT-1186/71.1

on the Table

Annual Report (1970-71) Trade Marks Registry

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DE-VELOPMENT/ ग्रौद्योगिक विकास मंत्रालय में मंत्री (SHRI SIDDHESH-उप WAR PRASAD): Sir, I beg to lay on the Table, under section 126 of Trade and Merchandise Marks Act, 1957, a copy (in English and Hindi) of the Annual Report of the Trade Marks Registry for the financial year ending the 31st March, 1971. [Placed in Library. See No. LT- $1187/\bar{7}1.7$ 

## REPORT OF THE STUDY GROUP OF THE COMMITTEE OF THE WELFARE OF **SCHEDULED** CASTES **SCHEDULED** TRIBES

SHRI ROSHAN LAL Pradesh): Sir, I beg to lay on the Table a copy of the Report of Study Tour of the Study Group II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Gujarat in September, 1971.

REFERENCE TO THE FIXATION OF CEILING ON LAND HOLD-INGS

MR. DEPUTY CHAIRMAN: Mr. Babubhai. Chinai.

BABUBHAI SHRI М. (Maharashtra): With your permission, I want to draw the attention of the hon. Prime Minister and the Home Minister to the Chief Ministers' conference, in which it was decided that a committee ke appointed to go into the question of fixation of ceilings on land holdings. It was also decided that the respective Governments should bring forward legislation—if possible, by ordinance even, if session is not there—to implement the committee's report. I would like to know from the Prime Minister or the Home Minister as to what is the decision of that committee, and also the decision at the

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